

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 45

CA 16/2021 IA 15/2021 IA 61/2022 CA 136/2022 MA 3002/2019 CA
212/2023 CA 632/2022 IA 31/2023 IVN.P 05/2023 CA 19/2024

In
CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
 LEASING AND FINANCIAL SERVICES
 LTD. & ORS.

Section 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Siddharth Joshi a/w Mr. Devesh Jevekar and Ms. Kavita, Ld. Counsel for Applicant in MA 3062/2019 and for the Respondent in CA 212/2023. Mr. Shyam Kapadia, Ld. Counsel for the Applicant in IA 31/2023. Mr. Karl Tamboly, Ld. Counsel for Respondent No.3 in IA 31/2023. Mr. Satyam Israni, Ld. Counsel for Respondent in CA 19/2024. Adv. Sherna Doongaji i/b AZB & Partners (Cube Highways) in IA 15 of 2021 and IA 61 of 2022 in CA 16 of 2021, Ld. Counsel for the Applicant. Adv. Shwetaank Nigam i/b Equilex for the CMA in IA 31/2023, IVNP 5/2023, CA 136/2022, CA632/2022 and CA 19/2024 CA 16/2021 IA 15/2021 IA 61/2022. Adv. Naozad Golwalla i/b. Mahernosh Humranwala, Advocate for the Applicant in CA No.19 of 2024.

2. Mr. Animesh Bisht a/w Ms. Drishti Das, Ms. Roma Bhojani and Mr. Deevanshu Jaswani i/b Cyril Amarchand Mangaldas for the Infrastructure Leasing and Financial Services Ltd in IA 31/2023, Ivn. P5/2023, CA 19/2024, CA 16/2021, IA 15/2021, IA 61/2022, CA 136/ 2022. Ms. Onshi Jakhar, for the Union of India.

1. Ld. Counsel for the IL&FS submit that they have got a revised binding bid and the said bid is being considered in accordance with the evaluation matrix.
2. List this matter on 06.06.2024.

MA 3002/2019

1. Ld. Counsel for the Applicant submits that the soft copy could not be uploaded on DMS portal due to technical glitch. He is directed to approach the Registry and move a precipe to get it resolved. In the meanwhile, the registry is directed to accept the hard copy of the affidavit.
2. List this matter for further consideration on 07.06.2024.

CA 212/2023

List this matter on 07.06.2024.

CA 136/2022

1. Ld. Counsel for the IL&FS seeks time to file reply. Time granted. Ld. Counsel is directed to file reply within two weeks after duly serving the copy to the other side.
2. Ld. Counsel for the CMA submits that they have already filed reply and the same is on record.
3. List this matter on **06.06.2024**.

CA 632/2022

1. Ld. Counsel for the Applicant State Bank of India submits that Registry has notified the date of 06.05.2024 to carry out the amendment.
2. List this matter on 07.06.2024.

IA 31/2023 IVN.P 05/2023

1. Ld. Counsel for the IL&FS makes a statement that in the the application before Hon'ble NCLAT in relation to 100% write off category 2 companies, IECCL is not proposed to be included in the Application before the NCLAT and in case the Hon'ble NCLAT allows the IECCL resolution to come within the scope of this Application, they shall take appropriate action in accordance with Hon'ble NCLAT order.
2. Ld. Counsel for the Applicant proceeds to make another point in relation to the claim accepted by the CMA. However, the CMA have filed the reply and the same is not available on DMS. Ld. Counsel for the CMA is directed to provide the copy of reply to both the sides and file a copy with this Tribunal.
3. List this matter for further consideration on **10.06.2024**.

CA 19/2024

Heard learned counsel for the considerable time.

Reserved for orders.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)